

(2023) 03 RAJ CK 0121

In the Rajasthan High Court

Case No : S.B. Criminal Writ Petition No. 419 Of 2023

Shobha Devi And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 31-03-2023

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2023) 03 RAJ CK 0121

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : Shobha Devi, Dalpat Singh, M.A. Siddiqui, A.R. Malkani

Final Decision : Disposed Of

Judgement

Manoj Kumar Garg, J

The petitioners have preferred this writ petition under Article 226 of Constitution of India for protection of Life and Liberty from the private respondent(s).

After hearing the counsel for the petitioners and on an overall consideration of the facts and circumstances of the case, this Court deems it proper to direct the petitioners to appear before the Superintendent of Police, Jodhpur Rural, who shall hear the grievance of the petitioners and if necessitated, provide adequate security and protection to the petitioners.

Consequently, the present writ petition stands disposed of.